



2026:AHC:56946

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. BAIL APPLICATION No. - 1678 of 2026

Pradeep Yadav

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s) : Dinesh Kumar Gupta, Raghawendra Singh

Counsel for Opposite Party(s) : Bed Kant Mishra, G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. None appeared on behalf of the informant even in the revised call.
2. Heard Sri Dinesh Kumar Gupta, learned counsel for the applicant and Sri Imran Khan, learned AGA for the State.
3. The instant bail application has been filed seeking release of the applicant on bail in Case Crime No.435 of 2025, under Sections 109(1), 115(2), 118(1), 324(4) BNS, Police Station Reoti, District Ballia, during pendency of the trial.
4. Learned counsel for the applicant submits, as per allegation applicant along with three others made assault upon son of the informant but entire allegations made against him are totally false.
5. He next argued, even there was general allegation against the applicant and others and co-accused Ankush has already been released on bail by co-ordinate bench of this Court vide order dated 16.02.2026 passed in Criminal Misc. Bail Application No.4616 of 2026 and case of applicant is at par with him.
6. He next submits, even from the supplementary report of the injured, it reflects, no abnormality was deducted.
7. He further submits, applicant is having criminal history of one another case but that case relates to minor offence and in the present matter, he is

in jail since 09.12.2025.

8. Per contra, learned AGA opposed the prayer for bail but could not dispute the arguments on fact advanced by learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. Record suggests, as per allegation, applicant along with three others made assault upon son of the informant but similarly placed co-accused Ankush has already been released on bail by co-ordinate bench of this Court.

11. Further, from the supplementary report of the injured it reflects, no abnormality was deducted.

12. Further, applicant is however having criminal history of one another case but that case relates to minor offence and in the present matter, he is in jail since 09.12.2025.

13. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

14. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

15. Let the applicant - **Pradeep Yadav** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

16. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

17. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

March 17, 2026
S.A.